

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.191/03

Tuesday this the 30th day of September 2003

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T.NAYAR, ADMINISTRATIVE MEMBER

M.Narayanan  
S/o.Narayana Panicker,  
Group-D, Postal Stores Depot,  
Thrissur.

Applicant

(By Advocate Mr.K.Jagadeesh)

Versus

1. Union of India, represented by its Secretary, Ministry of Communications, Department of Posts, Dak Bhavan, New Delhi - 1.
2. The Superintendent, Postal Stores Depot, Thrissur.
3. The Post Master, Irinjalakuda.
4. The Director (Pension) Ministry of Personal, PG & Pensions, Department of Pension & Pensioners Welfare, 3rd Floor, Loknayak Bhawan, New Delhi - 3.
5. Deputy Director of Accounts (Postal), Kerala Circle, GPO Complex, Thiruvananthapuram. Respondents

(By Advocate Mr.Sunil Jose,ACGSC)

This application having been heard on 30th September 2003 the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The applicant who was re-employed after military service and superannuated from civil service on 28.2.1998 is aggrieved

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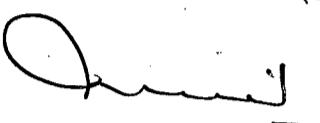
that he was not being paid the minimum of pension namely, Rs.1275/- with effect from 1.3.1998 and that by Annexure A-1 order dated 1.8.01 his claim for separate minimum civil pension of Rs.1275/- was rejected and certain amount was withheld from him. The applicant has therefore filed this application seeking to set aside Annexure A-1, for a direction to refund the amount which was withheld from the pension of the applicant during the period from December 1998 to September 2002 and for direction to respondents to grant minimum pension to the applicant at the rate of Rs.1275/- per month.

2. The O.A. was admitted and the respondent was directed to file statement. Today when the matter came up for hearing before the Bench, counsel for the respondents produced for our perusal the order of the Post Master, Irinjalakuda stating that in accordance with the instructions contained in the Director of Accounts (Postal) Trivandrum letter dated 28.4.2003, the original pension of the applicant has been stepped up and refixed at Rs.1275/- per month as on 1.3.1998. Counsel also states that he has been informed by the respondents that withheld amount as also the arrears consequent on the revision of the pension as ordered in the memo has already been paid to the applicant and that therefore since the reliefs sought in this application have been granted to the applicant by the respondents, this application may now be closed noting the above statement.

3. In the light of the statement made by the counsel for the respondents under instructions from the respondents and finding that the pension of the applicant has been stepped up and refixed

with effect from 1.3.98 as also that the amount of arrears claimed in the application has been paid to the applicant, the application is closed without any direction. No costs.

(Dated the 30th day of September 2003)



T.N.T. NAYAR  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

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